(2020) 12 SEBI CK 0105

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No.432, 433 Of 2020, Appeal Lodging No. 433 Of 2020

Modex International Securities Ltd. & Ors — APPELLANT

Vs

Securities And Exchange Board Of India — RESPONDENT

Date of Decision : 18-12-2020

Acts Referred:

Citation : (2020) 12 SEBI CK 0105

Hon'ble Judges : Tarun Agarwala, Presiding Officer;Dr. C. K. G. Nair, Member;M. T. Joshi, J

Bench : Full Bench

Advocate : Aparna Wagle, Rajni Iyer, Anubhav Ghosh, Ravishekhar Pandey

Judgement

1. We have heard the learned senior counsel/ learned counsel for the parties through video conference.

2. Three weeksâ?? time is allowed to the respondent to file a reply. Two weeks thereafter to the appellants to file rejoinder. The matter would be

listed on January 29, 2021.

3. Having heard the learned counsel for the appellants, we do not find any reason to grant an interim order at this stage. The stay application is

rejected. The exemption application is disposed of with the direction that the appellants shall apply for a certified copy of the impugned order and if the

same is applied the respondent will issue a certified copy of the impugned order within five working days. The certified copy should be filed on or

before the next date.

4. Parties are directed to take instructions from the Registrar 48 hrs. before the date fixed in order to find out as to whether the matter would be taken

up for hearing through video conference or through physical hearing.

5. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Private Secretary on

behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally

signed copy sent by fax and/or email.

